

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3991**

**ANSWERED ON FRIDAY, THE 10<sup>th</sup> AUGUST, 2018**

**[SHRAVANA 19, 1940 (SAKA)]**

**FOREIGN CREDITORS**

**QUESTION**

**3991. SHRI C.MAHENDRAN:**

**Will the Minister of CORPORATE AFFAIRS** कारपोरेट कार्य मंत्री  
**be pleased to state:**

- (a) under the cross border insolvency whether Indian authorities will be required to cooperate with the foreign creditors to domestic company as reciprocation; and**  
**(b) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE FOR LAW AND JUSTICE AND SHRI P.P.CHAUDHARY)**  
**CORPORATE AFFAIRS**

विधि और न्याय एवं कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी.पी.चौधरी)

**(a) & (b) Madam, The Government has proposed a draft on cross-border insolvency which is available in public domain on MCA website ([www.mca.gov.in](http://www.mca.gov.in)). The comments received from stakeholders on the draft are under examination and will be finalized after deliberations with Insolvency Law Committee.**

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